[श्रोमती मूषमा स्वराज]

कमीशन जब तक राज्य सरकारें भी नहीं बनाएंगी तब तक पूरे हिन्दुस्तान को कोई लाभ नहीं हो सकता है। राज्य सरकारों पर भी यह जिम्मेदारी डालनी चाहिए कि शाखा के तौर पर इसकी शाखायें राज्यी में वनें। दूसरी बात जो सबसे वड़ी ग्रहम है वह यह है कि आयोग का अध्यक्ष कीत होगा, इस पर ग्रायोग की सफलता निर्भर करती है । ग्राप जानते हैं, कोई संस्था कागजी दस्तावेजों से नहीं चलती दी गई शक्तियों से भी नहीं चलती है। ग्रगर संस्थायें चलती हैं तो इस बात से चलती हैं कि उसके शिखर पर कौन बैठा है।

उपसभापति : क्या इस हाउस में भी यह बात लागू होती है ?

श्रीमती सुषमा स्वराज : तभी तो मैं ग्रापके संरक्षण में बोल रही हुं । ग्रापके संरक्षण में बोलने में ग्रानन्द ग्राता है। ग्रापके पीठासीन होने पर ग्रौर शिखर पर होने पर हम बहुत गद्गद् हैं।

में समाप्त करते हुए यह बात कहना चाहती हं कि इसकी सफलता इस बात पर निर्मर करेगी कि कौन व्यक्ति इसके शिखर पर बैठा है। एक बात मैं कहना चाहंगी कि पूर्वाग्रहों से मक्त होकर ग्रध्यक्षा का चयन किया जाय । वह पोलिटिकल हो, नान-पोलिटिकल हो, किसी दल की हो. किसी क्षेत्र की हो, सारे के सारे पूर्वाग्रहों को छोड करके चयन होना चाहिए क्योंकि शिखर पर बैठा हम्रा व्यक्ति यदि उस उद्देश्य के प्रति समर्पित होता है तो लाख बाधाम्रों के बावजुद वह संस्था चलती है श्रीर पैसे के श्रभाव में भी वह संस्था चलती है। लेकिन अगर शिखर पर बैठा हुम्रा व्यक्ति समर्पित नहीं है तो आप लाख पैसा दे दीजिये, लाख शक्तियां दे दीजिये, ईस तरह की संस्थायें रस्मी ग्रीभचारिक बन कर रह जाती हैं। इसलिए मैं माननीय मंत्री महोदया से कहना चारंगी कि ग्रध्यक्षा ग्रौर सदस्यों का चयन करते समात्र थोडा पूर्वाग्रहों से मुक्त हों। ऐसे व्यक्ति की अध्यक्षा और सदस्य के रूप में चयन करें जिलकी महिलाओं के विकास और उत्थान में निष्ठा हो, समर्पण की भावना हो । यदि वह ऐस. करेंगी तो निश्चित तौर पर यह विधेयक महिलाग्रों के विकास श्रीर उत्थान में एक मील कः पत्थर सावित होगा श्रीर राष्ट्रीय मोर्चा सरकार की यादगार उपलब्धि बहत धन्यवाद ।

THE DEPUTY CHAIRMAN; You spoke very well.

The House is adjourned till 2.30 for lunch.

The House then adjourned for lunch at forty minutes past one of the clock.

The House reassembled after lunch at thirtyfour minutes past two of the clock, **THE** VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR) in the Chair.

THE NATIONAL COMMISSION FOR WOMEN RILL, 1990—CONTD.

श्रीमती प्रतिभा सिंह (बिहार) : उपसभाध्यक्ष महोदय, ग्राज हम नेशनल कमीशन फार वोमन बिल, 1990 पर चर्चा कर रहे हैं और उस पर बात करने जा रहे हैं। इस विषय में मेरा कहना है कि हमारे जो राष्ट्रीपिता महात्मा गांधी थे; उन्होंने ऐसा माना था कि महिलाग्रों की शक्ति और उनके सहयोग के बिना हमारी ग्राजादी की लड़ाई ग्रीर ग्रसहयोग की लड़ाई सफल नहीं हो सकती । महिलाओं के प्रति उस समय से ही कांग्रेस जागरूक है। 1857 में झांसी की रानी ने उत्तर भारत में अंग्रेजों को मात देने की कोशिश की । 1857 में महिलाओं का ग्राजादी की लड़ाई के लिये इस तरह से यह में शामिल होना बहुत बड़ी बात थी। श्राजादी की लड़ाई दक्षिण में चेनम्मा ने ग्रंग्रेंको के खिलाफ लड़ी थी। ऐसी बहुत सारी महिलायों के नाम हैं जो याजादी की लड़ाई लड़ी थी। सब का नाम मैं समय की सीमा होने के कारण नहीं लेना बाहती हूं। एक चौज मैं और कहना चाहती हूं कि महात्मा गांधी ने औरतों के विषय में एक जगह पर लिखा है—

"Woman is the companion of man and is gifted with equal mental capacities. She has the right to participate in the minutest details of activities of man and has the same right of freedom and liberty as he. By sheer force of vicious customs even the most ignorant and worthless men have been enjoying a superiority over women which they do not deserve and ought not to have."

सिर्फ महात्मा गांधी की ही बात नहीं है, ग्राजादी की लड़ाई के समय उस समय के लेखकों ने भी ऐसा महसूस किया कि बिना श्रीरतों के श्रागे श्राए यह श्राजादी की लड़ाई सफल नहीं होगी । इसलिए बंकिम चन्द्र ने दर्गेश नंदिनी की कल्पना की ग्रीर बंगाल में एक नया वातावरण पैदा हुआ। बंगाल की वम पार्टी जिसमें महिलाओं का सहयोग रहा और बहत बहादूरी से लड़ी, प्राण गंवाए, जेल में गई, लाठियां खाई लेकिन उसी बंगाल में ग्राज मझे बड़ी तकलीफ होती है। कुछ साल पहले हम और हमारी माननीय सदस्या कुमारी सरोज खापर्डे जी बंगलादेश के बार्डर पर एक गांव में गये थे जिसका नाम है पटनी । वहां की दर्दनाक कथा खद हम लोगों ने वहां की महिलाओं से सुनी । यह दर्दनाक कथा इसलिए हुई कि वह गांव पूरा का पूरा कांग्रेस का सपोर्टर था । सरोज खापर्डेजी यहां मौज्द हैं। हम लोगों को वहां की हालत देखने के लिए भेजा गयाथा। विश्वामपुर की घटना है । जिस बंगाल में राजा राममोहनराय जैसे लोग हुए जिन्होंने सती प्रथा का विरोध किया, विद्या सागर जैसे लोग हए जिन्होंने शिक्षा के लिए महिलाओं को ग्रागे बढाया श्राज उसी वंगाल में ममता बेनर्जी को पीटा जाता है और उसी बंगाल में वह **डाक्टर** की घटना होती है श्रीर रेप की भयानक घटनाएं होती हैं । इसके पीछै कारण क्या हैं, यह सोचने की बात है। क्या ग्राधिक कारण हैं, क्या सामाजिक कारण हैं, कौन से कारण हैं इनको समझने ग्रौर डिसकस करने की ग्रावश्यकता है। गांधी जी ने सही श्रांका कि श्राजादी की लढाई सभी सफल होगी जब महिलाएं इसमें भाग लेंगी । उनका कहना था कि धरती ग्रौर स्त्री दोनों में ग्रत्यधिक सहन गक्ति होती है । इसीलिए महिलाएं अंग्रेजों की गोली से नहीं डरीं, जेल जाना भी उनको भयभीत न कर सका । इसका उदा-हरण है सरोजिनी नायडु, विजय लक्ष्मी पंडित, राजकूमारी ग्रम्त कौर ग्रौर इस तरह से हर गांव में श्रापको भी मालम है बिहार तथा और प्रदेशों में लाखों औरतें जेलों में गईं। इसी ऐतिहासिक पष्टभमि में जब ब्राजादी मिली तो कांग्रेस ने, मांधी जी ने, नेहरू जी ने ग्रौर सभी ने सोच कि महिलाग्रों को समान मताधिकार दिया जाए । अगर एक पुरुष का वोट है तो महिल का भी एक वोट हो । श्रीमन, कल कहा गया कि एक बोट होने से महिलाओं का क्या होगा मेरा यह कहना है (व्यवधान)

कुमारी सरोज खापडें (महाराष्ट्र): श्रीमन्, हम लोग इस सदन में राष्ट्रीय महिला आयोग की चर्चा कर रहे हैं श्रीर इस विल को हम पास करने जा रहे हैं। सरकार ने यह विल यहां पर लाया है श्रीर ट्रेजरी बेंचेज की तरफ जब हमारी नजर जाती है तो हमको खाली बेंचेज देखने के बाद पता चलता है कि सरकार कितनी गम्भीरता से राष्ट्रीय महिला आयोग की तरफ देख रही है। उनकी तरफ से एक हमारी महिला मंत्री यहां वैठी हई है बाकी सारे ट्रेजरी वेंचेज खाली हैं।

श्री मोहम्मद खलीलुर रहमान (श्रान्ध्र प्रदेश): पीछे मुड़करके देखिये श्रापके कितने हैं?

कुभारी सरोज खायडें : हम तो अपो-जीशन में हैं । आप सरकार में हैं, आप बताइये । SHRIMATI MARGARET ALVA: Sir, this has been the convention in this House that there must always be at least one Cabinet Minister on roster duty in the House. (Interruptions) At least a Cabinet Minister should be present when the important Bills are discussed. (Interruptions) Not even the Minister of Parliamentary Affairs is there. (Interruptions) There is a convention that the Cabinet Minister should be present in the House. (Interruptions)

कुमारी सरोज खापडं : श्रीमन्, क्या इनकी सरकार एंटी वीमेन है ?

विपक्ष के नेता (श्रीपी० शिव शंकर) : भारतीय जनता पार्ती की तरफ से सिर्फ वाजपेयी जी ग्रकेले हैं।

डा॰ रत्नाकर पाण्डेय (उत्तर प्रदेश) : रोस्टर मिनिस्टर की ड्यूटी रहती है । सदन जानना चाहता है कि कौन से मिनि-स्टर ड्यूटी पर उपस्थित हैं श्रौर जब तक रोस्टर वाले मिनिस्टर्स यहां उपस्थित नहीं होते हैं तब तक सदन की कार्यवाही चलाना न्यायसंगत नहीं लगता ।

कुमारी सरोज खापर्डे: इससे जाहिर होता है कि विश्वनाथ प्रताप सिंह की सरकार महिलाओं की विरोधी है। अगर महिलाओं की विरोधी नहीं होती तो आज यहां आपके कोई कैबिनेट मिनिस्टर होते... (व्यवधान) कैबिनेट मिनिस्टर का यहां उपस्थित रहना बहुत जरूरी है। जो हमारी बहिनें उधर बैठी हुई हैं मेरा आपसे कोई झगड़ा या लड़ाई नहीं है। मेरा इतना ही निवेदन है कि कम से कम इतने गम्भीर विषय पर चर्चा होती है तो कैबिनेट रैंक का एक मिनिस्टर यहां अवश्य बैठे।

डा॰ रत्नाकर पाण्डेय : रोस्टर ड्यूटी पर एक मिनिस्टर रहता है वह भी उप-स्थित नहीं है । यह सदन का अपमान है ...(व्यवधान) कुमारी सरोज खापर्डे: यह है आपके राष्ट्रीय महिला आयोग का स्वरूप जो आप बनाने जा रहे हैं ...(अथवधान)

एक माननीय सदस्य : हम निकल जायेंगे तो कोरम की भी समस्या उठ खड़ी होगी ।

कत्याण मंत्रालय में स्त्री एवं बाल विकास विभाग में उप मंत्री (श्रीमती उवा सिह): श्राज रोस्टर ड्यूटी भी हमारी ही पड़ी हुई है।

कुमारी सरोज खापडें: रोस्टर ड्यूटी के नाते ग्राप उपस्थित हैं ...(व्यवधान)

श्रीमती उषा सिंहः नहीं नहीं ... (व्यवधान)

कुमारी सरोज खापर्डे : हमारा कहना है कि ग्रापको कैबिनेट मिनिस्टर को बुलाना चाहिए।

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Let me clarify. I think this is very clear. We are discussing the Bill. Technically, the Deputy Minister is here and she is not here on roster duty. She is piloting the Bill. But let us be fair to the woman Minister. Let her not suffer. (Interruptions).

SHRI P. SHIV SHANKER: We welcome her. We congratulate her. She is sitting there and she is doing wonderfully well. That is not **the** point. (Interruptions).

THE VICE-CHAIRMAN (**PROF.** CHANDRESH P. THAKUR):If she is feeling lonely, her colleagues might join her. (*Interruptions*).

SHRIMATI MARGARET **ALVA:** Sir, from the Chair, you have to pro tect the convention of the House. The convention has been that there must also be a Cabinet Minister. (*Interrupt* tions).

SHRIMATI JAYANTHI NATA-RAJAN: She is the only Minister left in this Government. They have thrown Shrimati Maneka Gandhi out already. This is the attitude they - have towards women. (.Interruptions) Sir, I want to place it on record. You will appreciate that she is the only woman in the entire Council of Ministers. We wish, her well, we want her to be promoted. Let her become a Cabinet Minister. (Interruptions).

श्री भ्रटल बिहारी वाजपेयी (मध्य प्रदेश): सभापति जी, एक महिला सदस्या बोल रहीं थीं ग्रीर महिलाएं ही उनको टोक रही हैं।

कुमारी सरोज खापडें : सदन की एक सीनियर महिला ग्रपने विचारों को सदन में जब व्यक्त करने जा रही है तो हमारा निवेदन ग्रापके द्वारा सरकार से है कि इस सरकार का एक कैंबिनेट रेंक का मिनिस्टर उन महिलाग्रों ग्रीर हम सबके विचार सुनने के लिए कम से कम यहां ग्राकर बैंटे।

उपसभाध्यक्ष (प्रो० च द्रेश पी. ठाकुर): इतने जोर से ग्रावाज उठायी गयी है, शायद पहुंच रही होगी। इसलिए प्रतिभा जी को बोलने दें।

Let the work proceed. Let us listen to the House. Please go ahead. (Interruptions).

श्री मोहम्मद खलीलुर रहमान : वाइस चेयरमैन साहब, उन्होंने "राष्ट्र विरोधी" एक लफ्ज कहा है । वह रिकार्ड से खारिज कर दिया जाए ।

उपसमाध्यक्ष (प्रो॰ चन्द्रेश पी॰ ठाकुर) : देखा जाएगा । स्राप बैठिए ।

कुमारी सरोज खापडें: मैंने कभी नहीं कहा । ग्राप रिकार्ड चेक करियेगा । ग्रगर मैंने "राष्ट्र विरोधी" गब्द कहा होगा तो ग्राप डिलीट कर दीजिएगा . . . (व्यवधान) ग्रापका कहना है कि मैंने "राष्ट्र विरोधी" गब्द प्रयोग किया है । उपसमाध्यक्ष (प्रोः चन्द्रेशपीः ठाकुर) : नहीं किया है तो ठीक है ।

श्रीमती प्रतिभा सिहः मैं कह रही थी कि इस तरह लाखों लाख ग्रौरतें जेल गयीं । उनके त्याग ग्रौर बलिदान के फलस्वरूप हमें वोट का राइट मिला। कल एक सदस्या ने कहा कि वोट मिलने से हमें क्या मिला वोट मिलने से मैरा यह कहना है कि हमें सब कुछ मिला श्राज जो कुछ भी हो रहा है वह बोट के हिसाब से हो रहा है चाहे हम करें, चोहे वे करें, जो भी करें। लेकिन वोट ग्रावश्यक है। जब ग्राप विदेश में जाइय तो विदेश की जो जागृत महिलाएं है वे कहती हैं कि आप भारतवासी महिलाएँ सौभाग्यशालिनी कि जो श्रापको बिनालड़ाई के बंटिंगराइट, जिसे ही भारत सरकार कांग्रेस की बनी वैसे ही ग्रापको बोटिंग राईट मिल गये। उस बोर्टिंग राइट की वजह से ही मैं ग्राज यहां हुं, या उस तरफ की बहिनें वहां हैं। श्रगर हमें वोटिंग राईट नहीं होता, तो ना हम होते, नवह होतीं। हमारी ग्रावाज तृती की श्रावाज होती, सुनता कौनः।

वोट की वजह से, चाहे वह नेशनल कमीशन विल ग्राये, चाहे कोई भी विल श्राये, जवाहरलाल जी, बाबा साहब भ्रम्बेडकर ग्रीर सभी ने महिलाग्रों के ग्रधिकारों को लड़ाई दोनों सदनों में लड़ी यहां तक कि लोहिया जी, जो बैंकवर्डस के लिए इतना लड़े, उन्होंने कहा कि महिलाएं जो हैं, उनको बैकवर्ड की श्रेणी में रखा जाये क्यों कि वह पिछड़ी हुई हैं, उन्हें हमें भ्रागे बहाना है। जो भी लोग इस देश में, श्राजादी के बाद नेता हुए हैं, सभी ने महिलाओं को भ्रागे बढ़।ने की चेष्टा की है। किसी ने भी यह कोशिश नहीं की कि महिलाएं ग्रागेन बढ़ें। यह ग्रलग बात है कि हमारी कुरीतियां है, आधिक व्यवधान, बहुत सी बातें जो थीं, जो कि मिडल एजज में हम लोगों के देश में जब दूसरे लोग शासन में ये, उस समय यह क्रीतियां ज्यादा श्राई थीं। यह मनुके समय भी नहीं थीं, जिस समय हिंदू राजधा, उस समय भी नहीं थीं, लेकिन ये क़ुरीतियां बीच मध्यकाल में आर्इ।

[श्रीमती प्रतिभा सिंह]

इसिन्ए में सवाल पूछना चाहती है कि हिंदू कोड बिल किसने पास किया ! इसका जवाब हमको मिलना चाहिए। महिलाओं को सम्पत्ति में चाहे थोड़ा ही अधिकार मिला, यह किसने किया ? आज क्या अधिकार मिला, यह किसने किया ? आज क्या अधिकार के बिना महिला को आगे बढ़ा सकते हैं ? केवल भाषणों से पेट नहीं भरता एडाप्यान राईट विश्ववाओं को कैसे मिला ? विश्ववाओं को जब एडाप्यान राईट मिला, बड़ी चंज थी उसके पहले विश्ववाओं को घर में कोई सम्मान नहीं मिला था। लेकिन जब उनको एडाप्यान राईट मिला, तो उसके वाद उनका भी सम्मान हुआ क्योंकि जवाहरलाल जी का मानना था कि ——

"The justness of a society is measured by the status of women in that society."

व इंद्रसनें पक्की श्रास्था रखते **ये**, इसका विचार रखते ये श्रीर इसे लिए उन्होंने हमें शा चेष्टाकी कि महिलाओं को हर समय सम्मान का दर्जी प्राप्त हो।

इन्दिराजी ने जब से वह शासन में ग्राई उन्होंने हमेथा महिलाओं को ग्रागे बढ़ाने की कोशियाकी । 1971 में स्टेटस विमन की एक कमेटी, बनी जिसकी फुलरेण गुहा जैंगरमेन थी। उसके बाद वह कमटी चार साल चली भीर उसने भ्रपन। बहुत वही रिपोर्ट दो, जिसमें ग्रोरतों के पति जो इत्याचार होते हैं, उसको क्या हो, औरतों के कानून कैंगे हों, भीरतों के सम्पत्ति ग्रधिकार का क्या प्रावधान हो, इस तरह से ग्रीरतों की नौकरी का क्या हो, कोई भी ऐसा क्षेत्र नही है, जिसके विषय में उस कमेर्टा ने टच न किया हो। यहां तक कि इन्दिरा जी के टाईम में तलाक के बिषय में भी पहले एक कानून बना, फिर उसमें जो मलतियां देखी गई, उसका द्वारा श्रमेंडमैंट क्राया था।

श्रीरतों के लिए समान वेतन किसके समय में हुआ था? इन्दिरा जी के समय में ही हुआ था। यह उस पक्ष के लोग भी जब बोल रहे था, तो उन्होंने भी कहा कि हो, समान वेतन उस समय में हुआ था।

राजीव गांधी ने अपने समय में 30 प्रतिशत ग्रारक्षण महिलाग्रीं को पंचायत श्रिधिकार में दिया उस पंचायत विल को किसने डिफीट किया? मैं यह सवाल श्रापके द्वारा पूछना चाहतो हूं। क्या हमने डिफंट किया? हम तो लाय थे, लेकन यहां पर तो वही पालिटिक्स श्राएगी, जिसका जिक्र किया गया है क्योंकि कई माननं,य सदस्यों ने कहा कि कांग्रेस सिर्फ श्रीरतीं के लिए यह सब करती रही है। उपसभाध्यक्ष महोदय, कांग्रेस ने श्रीरतों के सम्मान के लिए लेवर लाज में महिलाओं को सुविधाएं दी गई। मैंटरनिटी बे निफिट जो है उसके लिए कान्त लाया गया। कांग्रेस महिलाग्रों के ग्रधिकार के विषय में, समस्यायों के विषय में सदैव चितित यौर जागत रही है। समाज कल्याण बोर्ड किसने बनाया उसकी कौन पहली चैयरमैन भी ? दुर्गीबाई देशमुख जैसी जागृत महिला यीं जिसने इस देश के कीने-कीने में श्रीरतों की कांशीस को उभारा, उनको उनके श्रधिकारों की बात कही और उन्हें ग्रागे बढ़ाने की चेप्टा को अबमीज्दा सरकार इसे महिलाओं के प्रति बढ़ते हुए कदम को और ठेस करने के लिए ग्रगरयह बिल लाई है तो मैं सचमुच उन लोगों को भी साधवाद देती हैं, धन्यवाद देती ह्रो

कृपा करके श्राप घंटी मत वजाइयेगा क्योंकि मैं पूरे सैशन में एक बार बोलती हूं। मेरा काफी समय दूसरे लोगों के व्यवधान श्रीर चर्ची में गया है। श्रापने कहा कि उस समय को काटेंगे नहीं।

जब कमी शन बना रहे हैं तो इसको सबसे पहले मेरा कहना है कि संवैद्यानिक दर्जा मिलना चाहिए और भी सदस्याओं ने इसके विषय में कहा है। जो शैंडयूल्ड कास्ट्स शैंड्यूल्ड ट्राइटज जैंसे कमी शन हैं उनके जैसा ही संवैद्यानिक दर्जा मिला है वैसा हो होना चाहिए ताकि जिस मकसद के लिए इस बिल को ला रहे हैं वह मकसद इसका पूरा हो। चेयरमैन को अधिक अधिकार और निडर होकर काम करने की स्वतं बता होनी चाहिए। जे बुष्ट इ.मं.कं. परि-स्थिति हैं, ईवन जो रिवाइण्ड बिल है इ मेंडमेंड के साथ, जो लोक सभा से पास हो बाद के आया है उसमें भी बहत स्पष्ट नहीं है, उसमें भी

जो मुझे समझ में आया है कि चेयरमैंन के मन में हमें शांडर रहेगा कि मैं कीन सा काम करूं ग्रीर कीन सान करूं। स्रकार का भृहन देखकर चेयरमैन को काम भी करना पड़ेगा। यह कमीशन महिलाओं के लिए जो कानून है और जो नीतियां हैं उसका विश्लेषण करेगा, निरूपण करेगा, उपबंध बनायेगा, किन्तु यदि किसी निर्णय पर आयेगा तो शिफारिश कहां करेगा, उस पर एक्शन कहां से लेगा ? इसके विषय में बहुत कुछ स्पष्ट नहीं है, स्योंकि जडीशियल पावर तो कुछ भी नहीं है। केन्द्र में जो कमेटी होगी वह तो सही है कि केन्द्र वह बनायेगी। ग्रव उसमें छाप 5 सदस्य रखते है या 10 रखते हैं या 15 रखते हैं ? ग्राजकी महिलाओं की समस्याएं इतनी बड़ी हैं कि मेरी तो समझ में नहीं श्राता कि 5 लोक काम करेंगे कैंगे इतने बड़े देश में ? इसलिए वह संध्याती श्रापकी बढानी ही पडेगी। लेकिन मेरा पूछना है कि राज्य में कमेटी कीन बनायेगा ? यहां तो सैंटर बनाएगा। जिला स्तर पर किस प्रकार की कमेटी होगी ? यदि केन्द्र में एक दल की सरकार है और राज्य में दूसरे दल की सरकार है, तो कमी शन के चेयरमैन भीर सदस्यों को कौन मनोनीत करेगा ? यह ठोक है कि हमारी बहन सपमा जी प्रेस विमैन की बात उठाई है मैं भी उसका समर्थन करती हूं। कोई भी जो ग्रच्छे विचार फाएं तो चाहे वह किसी दल की महिला के विचार हों मैं तो उसका समर्थन करती है, वयों कि मेरा एक विश्वास है कि महिलाओं के सुख एक हैं, दुख एक हैं। उनके यहां न जाति भेद है, न वर्ग भेद है बैकवर्ड-फारर्वड है ग्रीर हिन्दू मुसलमान है। उनके दुख एक हैं, उनके सुख एक हैं। मेरा वहना है कि कमीशन की पावर्ज को ग्राप श्रीर श्रधिक स्पष्ट करें। उनको एक्शन लेने का श्रधिकार दें। जैसे औरतों पर रोज ही एट्रो-सिटी ज की खबरें होती हैं। .. (व्यवधान). रेप की खबर होती हैं गैंग रेप की खबर होती हैं, क्या होता है ? सरकार क्या कर पाति है ! यह प्रधिकार तो देने पर्डेगे।इसका निराकरण कैसे हो !

एक बात और कहूँ कि ज्ब से कोई भी सरकार ज्ब कुछ कमजोर हो जाती है तो यह एट्रोसिटीज की घटनाएं महिलाओं पर वढ जाती हैं। अगर एक्शन लेने का अधिकार नहीं होगा तो यह कमी कम भी क्षिफंनाम का रह जाएगा।

इस को पुलिस का सपोर्ट होना च हिए। इसको कोर्ट में जाने की इजाजत होनी चाहिए और इसीलिए बाकी सदस्यों के साथ मुझे भी कहना है कि इस को ऑटोनामी होनी चाहिए, स्टेट्टरी पावस होनी चाहिए।

उपसभाध्यक्ष महोदय, यह वर्ष बालिका वर्ष (year of girl child) है चाइल्ड का वर्ष है, महिलाओं के वहत महत्व का वर्ष है, महिलाओं की समस्याओं के समाधान करने की चाह का है। तो उनकी प्रत्येक क्षेत्र की समस्या को समझना होगा। चाहे दक्षिण में देवदासी की समस्या हो, चाहे दहेज की समस्या हो, चाहे गर्ल चाइल्ड के फीटेस डिस्टाय करने की समस्या हो या हरिजन ग्रादिवासी महिलाओं पर अत्याचार की बात हो-इस वःमीधन के सामने ये सारी समस्याएं होंगी तो केवल 5 मेंबर्स कैसे इन सबका निराकरण करेंगे। उसके लिए मानीटरिंग चाहिए। उपाध्यक्ष महोदय, मरे एक-दो सुझाव हैं कि गांव-गांव तक महिलाओं को उनके द्रधिकारों की जानकारी पहुंचाएं। यह हम प्रचार के द्वारा, क्षेत्रीय भाषाओं में पम्पले इस द्वारा पहुंचा सवाते हैं। प्राप्टी राइटस उनके क्या है, माननीय मंत्री महोदया को सालुम है कि उनके क्षेत्र में गांव की महिलाओं को नहीं मालूम है। समान वेतन है, खेत में जो महिलाएं मजदूरी करती हैं, उनको मालूम नहीं है कि लेकर लाज क्या हैं ? तो इस सब के लिए प्राप पंचायतीं में, उनके क्या द्धधिकार है, छोटे-छोटे उद्योग धन्धों में कौन-सी, सुविधाएं मिली हैं इत्यादि आप उनके पास पहुंचाने के लिए कोश्शिश करें। किसी, कानून को लागू करने में कहा बाधा है, यह पता लगाएं। जब तक कि छोटे गांव या कस्बे में रहने वाली महिला अपने अधिकारों को नहीं जानेगी तब तक वह

[श्रीमती प्रतिभा सिंह]

कैसे सक्षम और मजबूत होगी। हमारे यह स्वप्त देखने से कि हम यह बिल पास कर रहे हैं, इसलिए महिलाएं मजबूत हो जिएंगे, तो ऐसा तो नहीं होगा। इसके अलावा कमीशन में जब कोई दिक्कत ग्राएगी तो उस कर्माको दूर करने के लिए सरकार क्या संसद में एमेंडमेंट लाएगी, ? ग्राप भारत के 50 प्रतिशत जीवन का सुधार करने के लिए कमी शन बना रहे हैं तो इन सब बातों पर ग्राप को सोचना होगा । उपाध्यक्ष महादय, मेरा कहना यह है कि जिस तरह से महिलाओं के शोषण का, दुख का, उसी तरह महिलाग्रीं का एक हिस्सा है कि कभी वह ग्रपने पति और पुत्र के जीवन में प्रेरणां होती है। इतः वह पुरुष के पीछे नहीं होती तो क्या पुरुष सफल होता । वह बीच में नहीं होता तो पुरुष कंभी सफन नहीं होता। जी बाबाई अपरिश्वाजी की मां नहीं होती तो शिवाजी का इतिहास कभी स्वर्ण ग्रक्षरों में नहीं लिखा जाता । इसलिए स्कुलों में वीरांगनाओं की कहानियां कोर्स में हीं ताकि महिलाओं को शोषण और ग्रंपमान न झेलना पडे। बच्चों के भविष्य संवारने में या देश के बनाने में, उसकी प्रगति में महिलाओं का भाग रहा है। जैसा मैंने पहले भी कहा राजा राम मोहन राय सती प्रथा की रोकने में सबसे ब्रागे थें। किन्तुयह प्रधा श्रात भी रातस्थान में क्यों है ? कोई ग्राधिक कारण हैं, सोमानिक कारण हैं, क्यों है ? इसका विश्लेषण इस कमीशन को करना चाहिए । उपाध्यक्ष महोदय, आर्ज संसार में श्रीरतें 65 प्रतिशत काम करती हैं। चाहे घर का काम हो या बाहर का हो, हर जगह वे काम करती हैं श्रीर घर के कॉम का भी एक तरह से वैतन होना चाहिए । किन्तु उनको इनकम में सिर्फ 10 परसेंट मिलता है और प्रापटी राइट्स तो ब्राज एक या दोपरसेट लीगल वे में हैं। तो क्या यह कमी शत महिलाओं के जीवन में जो ये सारो विश्रखंताएं हैं, उन को श्रखंताबद्ध कर सकेगा। महोदय, मैं इसमें क्लाज-बाय क्लाज नहीं जा रही हैं, इसलिए कि यती जी उस पर कॉफी बोल चुकी हैं,

सुषमा जी काफी बोल चुकी हैं। मैं उन बातों को दोहराकर सदन का समयं नंध्य नहीं करना चाहती इसलिए कुट दूसरे सुझाव मैं दे रही हूं। ग्रगर ये ग्रीर किया जा सके तो इसकी सफलता मानी जाएगी। उपाध्यक्ष महोदय, हर स्टेट की ग्रपनी श्रलग समस्या है, ग्रलग प्रायरिटीज हैं। ता स्टेट कमेंटीज में भी ऐसा प्रावधान रखें कि वह भी मजबूतती से काम कर सकें, निडर होकर काम कर सकें। कोई भा हो, मुख्य मंत्रा हो, उन्हें उससे भय करने की जरुरत न हो क्योंकि ग्राप जो कमेटी का चेयरमैन दे रहे हैं, उस

3.00P.M. गयी, दूसरी सरकार का गयी तो यह श्रापने कहा है, उन्हें बहुत जिल्दी हटा देंगे, जो इस प्रावधान को इससे निकाल दें। जब तक वे निडर नहीं होंगी, काम नहीं कर सकेंगी। दूसरी चोज यह है कि कलग-प्रलग धर्म के अलग-अलग कानून हैं, जैसे डायवोर्स छादि के लिए हैं, लेकिन महिलाओं को समस्या तो एक हो है। तो क्या इससे समाधान हो सकेगा? मैं चाहूंगी कि समीं धर्मों को महिलाओं को मयादा दे सके, ऐसा यूनिफार्म सिविल कोड होना चाहिए।

उपसभाध्यक्ष महोदय, ये कृष्ट बातें मेरे दिमाग में ग्रायीं, जो मैंने ग्रापक माध्यम से मंत्री महोदय से कहीं। साथ ही कहंगी कि मंत्री महीदया, रास्ट र स्तर पर एक मशीनरी की श्रावध्यकता है, जो देख सके कि लॉ प्रोपरली इक्प-लीमेंट हुए, वाच-होग की तरह देख सके, पूरी स्वायतता हो ग्रीर शक्ति के साथ काम कर सके। ग्रापने यह जो कर्माशन बानाया, इसके लिये तो ग्रापको बहत-बहुत साधवाद श्रीर धन्यवाद। लेकिन जो सब्जेक्ट श्रापने लिए हैं, उन पर श्रापको ध्यान देना होगा। इसमें भ्रापने लिया है-एट्रोहिट ल श्रोन वीभेन, इसके लिये एव तक छोए जुडिशियल पावर नहीं देंगे, तो कैसे बाम चलेगा? फिर--इक्विलिटी श्राफ वोगेन फेमिली एण्ड सोसायटी का छाएने वहा, इसके लिए जब तक ग्राप गांव-गांव में विचारधारा पुरुषों की नहीं बदलते

विषयों की जानकारी होगी। उनको यह देखना होगा कि कितना परसेटेंज एचीवमेंट हुन्ना है और उसके मुतादिक

जहां भी कानून में बदलने की ब्राव-स्यकता हो, तो उसमें बदलने की चेंटा

श्राप करें।

या महिलाओं की नहीं बदलते, तो कैंसे काम चलेगा ? भ्रापने एम्पलायमेंट श्रापरचयुनिटी की बात कही है, इसके लिये ग्रापको दोनों बातें देखनी होंगी, एक तो उनको नौकरी की सुविधा हो ग्रीर दूसरा , जो व्यापार करना चाहे तो उन्हें उसके लिये हर प्रकार की सुविधा हो। भ्राज जो महिलाएं भ्राफिस जाती हैं, उसका श्रापको माल्म है कि उन्हें क्या दिक्कतें पेश श्राती हैं। पोलिटिक्स में भी उनका पार्टिसिपेशन हो, जो गांधी जो, नेहरू जो, इन्दिरा जी और राजीव जो ने कहा था,... (व्यवप्रान)... श्राप लोग भी कह रहे हैं, तो बड़ो ग्रच्छी बात है, लेकिन ग्रापके यहां से टिकिट बहत कम मिले, इसलिये थोड़ा मझे दुख है। शिक्षा में भी श्राप परिवर्तन जाइये, क्योंकि महिलाओं के स्कूल श्रभी बहुत कम हैं, जिससे उनका एज्केशनल परसेंटेज बहुत कम है। इसको भी भ्रापको देखना होगा।

उपसभाध्यक्ष महोदय, स्वास्थ्य के संबंध में भी कहा गया है। मेटरनिटी ग्रीर चाइल्ड वेलफोयर की फोल्ड में ग्राप देख, तो पाएंगे कि गांवों में जितनी मिडवाईफ या नसें होनी चाहिए उतनी नहीं हैं ग्रीर फिर कहीं मिडवाईफ है, तो उसके लिये मकान नहीं है, दवाइयां नहीं है। इस पर भी श्राप्को विचार करना होगा कि इसको ग्राप कसे करेंगे ? इम्प्रवर्मेट एण्ड इम्पलीमेंटेशन ग्राफ लॉ रिलेटिंग ट बीमेन जब तक ग्राप नहीं करते, जब तक ग्राप यह नहीं देखते कि कानून का फायदा महिलाओं को पहुंच रहा है या नहीं ? तो कैसे स्थिति का पता चलेगा? मान लीजिये जारदा एक्ट को हम श्राज भी पूरी तरह लागू नहीं कर पाये हैं, गांबों में, तो अपको देखना होगा कि हम ऐसा क्या करें, जिससे वह लागु हो। इसी तरह दहेज का कानून ग्रगर हम लागू नहीं कर पाये हैं, तो वह क्यों नहीं ? हम चाहते हैं कि लागु हो। यो विषय तो बहुत हैं, मैं उनकी डिटेल में नहीं जाना चाहती, क्योंकि खद मंत्री महोदया को और उनकी सरकार को उन सब

ग्रन्त में , उपसभाध्यक्ष महोदय, में यह कहुंगी कि जब तक क स्टीटयशनल ग्रधिकार नहीं देगे, तब तक यह सब कुछ संभव नहीं होगा । ग्राप जो कमीशन का चेयरमैन बनायं, तो बहुत सोच-समझ कर बनायें। जसे हमारे यहां दुर्गीबाई हुई हैं, उसी तरह की कोई महिला ग्राप खोजिये। हमारा देश इतना वड़ा भारतवर्ष हैं, जिसकी 80 करोड़ जनता है और उसमें करीब-करीब 40 महिलायें हैं, एक से एक विद्वान, एक से एक कमिटेड, जो ग्रीरतों के लिये कॉम करती है, उनमें श्राप खोजेंगे, तो ग्रापको जरूर मिलेंगी। यह जो राष्ट्रीय मोर्चे की सरकार ने जो यह कमीशन का विधेयक लाया है, वह तो लग्या है, लेकिन मै यह भी कहना चाहती हूं कि जो महिलाओं के लिये कांग्रेस कर चकी है, उसके लिये भी कम से कम श्रीप यह न कहें कि बांग्रेस ने कुछ नहीं किया। अगर कुछ न किया होता, तो मंत्री महोदया,, श्राप यहां मंत्री नहीं होती। इसीलिये मेरा यह कहना है कि कांग्रेस की दी हुई यह उपलब्धि है कि ग्राज हमें इस हाउस में बैठ कर जोरदार शब्दों में बेहने का अधिकार है, अपनी मांगों के लिये लडने का ग्रधिकार है, ग्रपने लिये काम मांगने का अधिकार है।

उपसभाध्यक्ष महोदयः श्रन्तिम बात मैं श्रापके द्वारा मंत्री महोदया श्रीर उस दल के लोगों से कहूंगी कि स्त्रियों की जो समस्यायें हैं, उसके जो दृख हैं. उन पर जो एट्रोसिटीज होती हैं, उन पर विचार करें, गांधी जी ने जैसा कहा था उसी तरह मिस मेयों की तरह

श्रीमती प्रतिमा सिंही

श्राप ट्रेन इन्सपेक्टर न बनें। इसमें कांग्रेस क्रापके बाथ है, क्रापको समर्थन दे रही है ग्रीर चाहती है कि ग्राप इसमें सफल हों और कांग्रेस जितने कदम धागे वढ़ चुका है, जितनी सोढियां तय कर च्को थो, उन सीढियों से ऊपर चढ़कर ग्राप ग्रासमान में पहुंचे। धन्यबाद।

THE VICE-CHAIRMAN (PROF CHANDRESH P. THAKUR): Dr. Thulasi Reddy. You do not have to speak too long, because you are not one of... (hiterruptons).

SHRIMATI MARGARET ALVA (Karnataka): Don't take this 'as a women's issue. (Interruptions).

VICE-CHAIRMAN (PROF. THE CHANDRESH P. THAKUR): I am not. Party-wise also his share of time is limited.

DR. NARREDDY THULASI REDDY (Andhra Pradesh): Sir, I need your protection. So far the Members who have spoken on this Bill all lady Members. I am the first male Member speaking on this subject. (Interruptions) My approach may be slightly different from them. I need your protection. (Interruptions).

VICE-CHAIRMAN (PROF CHANDRESH P. THAKUR): Dr. Roddy, you are in a very enjoyable company! Go ahead.

fDR. N. THULASI REDDY (Andhra Pradesh): Mr. Vice-Chairman Sir, I welcome this National Commission for Women Bill, 1990. Women enjoyed an important role during vedic period, but lost their position in the Medieval etc. Now, in this modern age while Woman is trying again to secure her original position of the vedic period, it is a good gesture of the National Government to

fEnglish translation of the original delivered in Telegu.

introduce this Bill, I considerit a historical and revolutionary event. Woman is a noble creature. She sacrifices a lot. She parts with her parents and goes to her husband's house. She bears the labour point to give birth to children. Our Indian culture gives lot of respect to woman and adores her as a goddess, house wife mother and as a lady. As per our mythology—the country which disrespects the woman and indulges in molesting her, will be destroyed. Vidur in Mahabharata said if a woman sheds tears that home will be deprived of wealth. Manu in Manueha-ritra said that where women are respected gods and goddesses live there. Women like Ghosha, Roshara, Lopamudra, Visrawara observed Upa-nayana ceremony and studied the vedas and the vedangas in the an-sient days. There were many women scholars, well-versed women and architects during that age. Bharat after whom our country was named was reared, brought up and was made a scholar all by a woman, Shakuntala. In ancient days women enjoyed the freedom of selecting their husbands. Even in our scriptures, woman is given more importance. In this way women enjoyed an important' role hi the ancient age.

Unfortunately from Mohammad Ghori's period to the end of 18th century women's position is the society deteriorated. It is during this period that pardha system, prostitution polygmy, Sati, child marriages etc. cropped up. But even during that period many social reformers did their best. Therewere -great env-perors like Chatrapati Shivaji whp honoured his subedar's daughter-in-law who was imprisoned and sent her back with some gifts.

HANUMANTHAPPA SHRI Н (Karnataka): Mr. Vice-Chairman, Sir, you can listen to the translation. I know all the three languages i.e. Telugu, Hindi and English. The translation is totally bad. Many sentences of his speech are not covered. In Hindi, it is not even 10 to 15 percent. In English, ft goes up to 30 to 40 per cent. Most of his speech is not translated at all. I think, the translation position, should be improved. Since yesterday the Lok Sabha and the Rajya Sabha are witnessing the language problem. If at all we have to understand his language, the translation efficiency should be improved and good interpreters, should be appointed.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): This is a new policy. His speech is being edited. (Interruptions)

THE VICE-CHAIRMAN (PROF. CHANDRESH P- THAKUR): The Secretariat will take note of it. Incidentally, the translation is also by a lady.

SHRI SUBRAMANIAN SWAMY: She may be a lady. But, unfortunately, she cannot cope up with the speed.

SHRI SUKOMAL SEN (West Bengal): He is speaking too fast.

SHRI H. HANUMANTHAPPA; That is the versatility of the language. The language is like that. It is not that he is speaking fast.

SHRi V. NARAYANASAMY: My submission is that more Interpreters should be there in all the recognised languages in this House. The problem is that they have only one Interpreter for regional languages. It is not possible for him to cope with the work. I will request you to convey it. It is very important. The language issue is hotting up. We raised it in the morning also. Therefore, it should be considered.

THE VICE-CHAIRMAN (PROP. CHANDRESH P. THAKUR): At the moment, it is a translation issue. It is not a language issue.

466RS-10. .

SHRI M. A. BABY (Kerala): I fully associate myself with Mr. Narayana-samy. At times we face this problem with the Secretariat.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): With what are you associating? He says that the language issue is hotting up. At the moment it is the translation issue.

SHRI M. A. BABY: That will be clear if you kindly permit me to complete my sentence. Many times we are directed that we should speak after some time so that they are in a position to arrange the Interpreters from the other House-We are told that he has gone to the Lok Sabha for translation and things like that. There should be sufficient number of people who know all these languages. This is the feeling of the House.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): I think you have made the point that the translation arrangement should be better and the quality of translation should also improve.

SHRI M. A. BABY: The number of Translators should be improved. Both the quantity of Interpreters and the quality of interpretation should bo irogroved. (Interruptions)_

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Let him speak.

SHRI M. A. BABY: The beauty of language should not be missed in interpretation.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): How beautiful it is partly in the hands of the Interpreter.

श्री ईश दत्त यादव (उत्तर प्रदेश): उपसभाध्यक्ष जी,

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): वह बोल रहे हैं।

श्री **ईश दत्त यादव**ः एक मिनट का केवल निवेदन कर रहा हूं।

उपसभाष्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): यादव जी, आपका नाम है लस क्क्त आप बोलियेगा, अभी वैठिये आप।

श्री ईश दत्त यादव : इस संबंध में ग्राधा मिनट कहना चाहला थाकि हिंदी ग्रीर श्रंग्रेजी तो हम समझ लेते हैं, जानते हैं, तेलगुनहीं जानते हैं। लेकिन यह हनुमन-तः भाजी ग्रीर नारायणसामी का ग्रीब्जेक्शन सही हो सकता है, लेकिन जो महिला इंटरप्रेट कर रही है हम हिंदी में उसको अच्छी तरह से समझ पा रहे हैं कि तुलसी रेडडी जी क्या बोल रहे हैं। हमको समझने में कोई कठिनाई नहीं हो रही है, भावना समझ में श्रारही है। लेकिन इनको तोधन्यबाद देना चाहिये उस इंटरप्रेटर को जो वहां बैठ करके हिंदी का अंग्रेजी और पहांबैठ करके अंग्रेजी का हिंदी बहुत अच्छी तरह से इंटरप्रेट करती हैं ग्रौर तेलगृकी कर रही हैं, बहु हम लोगों के समझ में आ रहा है और आप तो तेलगुजानते ही हैं।

श्री हैच० हनुमनतप्पाः जिल्ला ट्रांस्लेट हो रहा है वह ठीक हो रहा है। जितना छोड़ा जा रहा है उतना ट्रांस्लेट नहीं। जितना ट्रांस्लेट हो रहा है यह मही है उसके लिए धन्यवाद।

श्री **ईश** इस यादव : मैं तेलगू नहीं जानता हंलेकिन यात समझले पारहाहं।

श्री हेच० हनुमनतप्पाः सुनिये एक पूरे वाक्य में चौथाई ही ट्रांस्लेट हो रहा है वह ठीक हो रहा है। तीन चौथाई जो ट्रांस्लेशन नहीं हो रहा है आपको क्या मालूम होता है।

उपसभाध्यक्ष (प्रो० चन्द्रेशपी० ठाकुर) : श्रव यह बात समाप्त कीजिये ।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : उप-सभाष्ट्रयक्ष महोदय, इसी संदर्भ में मैं यह कहना चाहता हं कि हनुमनिष्पा जी कुछ हद तक सच्चे हैं । निस्संदेह डा० तलसी रेडडी बहुत अच्छी बातें कह रहे हैं । जिनको तेलुग् समझ त्राती है उनके लिए बड़ी ग्रच्छी बातें हैं लेकिन प्रधुरी बातें ग्रगर जाएं तो अच्छा नहीं है। मुश्किल यह है कि यह सिर्फ़ भाषा का ही सवाल नहीं है बरिक ऊपर बैठे प्रैस के पत्नकार बंधुगणों के लिए भी गड़बड़ हो जाती है श्रीर उसका एक नमना में आपको बताना चाहता है। कल मैं इस सदन में हिंदी में बरीनी में पैट्रोकेशिकल क ॉम्पलैक्त की मांग कर रहा था ग्रीर दूरदर्शन की पालियाभेंटरी न्यूज में कहा गया कि मैंने मांग की है कि बिहार में कोयले की रॉयल्टी बढादी जाए। तो मेरे कहने का मतलब यह है कि जो चीज जाए, वह अच्छी तरह से जाए ग्रीरलोगों को पतालगे। तुलसी रेडडी एक अच्छे सदस्य हैं और उनकी बातें अच्छी हैं पर पूरो बात पता लगनी चाहिए ।

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): thing, the matter ends there. Let Mr. Thulasi Reddy finish his speech. (Interruptions)

श्री शब्बीर ग्रहमद सलारिया (जम्मृ ग्रांर कण्मीर): महोदया, जब हिंदुस्तान की बात हो रही है तो मैं यह अर्ज कलंगा कि ग्रगर हिंदुस्तान की जुबानों के लिए इंतजाम किया जाना है तो हमारे जम्म-कण्मीर के लिए भी इंतजाम होना चाहिए हमें नेग्लैक्ट न किया जाए और फरमान दिया जाए कि अन्य जुबानों के साथ-साथ कश्मीरी जुबान को नजरश्रंदाज नहीं किया जाएगा।

उपसमाध्यक्ष (प्रो० चरेश पी० ठाकुर):
सलारिया साहब, बैठ जाइए । अभी कोई
भाषा का झगड़ा सदन के सामने नहीं है।
जो विषय-इल्तु है उसकी गंभीरता को हम
लोगों को ध्यान में रखना चाहिए और इस पर
आगे चर्चा चलती रहे, इसमें आप सहयोग
दीजिए।

श्री शब्बीर ऋहमद सलारिया : भाषा समझ नहीं आ रही है, यह मुश्किल है। SHRIMATI MARGARET ALVA (Karnataka): Sir, the seriousness of the discussion is being ruined by bringing in all sorts of extraneous issues. (*Interruptions*,).

THE VICE-CHAIRMAN (PROF CHANDRESH P. THAKUR): Mr. Thulai Reddy, please continue.

*DR. N. THULASI REDDY: During 19th and 20th centuries great social reformers like Raia Ram Mohan Ray, Kandukuri Veeresalingam, Gurajada Apparao etc. sacrificed their lives for the development of women. As a result of their hard work child marriages, polygamy, Sati etc. have almost vanished. Widow-remarriages have taken place. Today women are participating in every field. Our country, second largely populated, after China was ruled by a woman for more than a decade. There is none who do not know the Indian athlete P. T. Usha who brought great honour to our country. In this way women are Coming forward in every field. But there is yet more to be done. Still problems like illiteracy, dowry deaths, dishouring women etc. are existing. It is true that women are facing many problems. We should all participate in the crusade of solving these pro blems. The efforts of women's organisations in solving the problems is noteworthy. But here I would like to mention one thing. Though the Women's Organisations claim that they are working for the development of women they are essentially provoking feelings of hatred among men. They are propagating that women are treated as slaves by men. This is a wrong attitude. Man does not treat woman as his slave. He adores her and respects her. However much he has to struggle, he always wishes to keep his wife happy. Is this slavery? Never. But can we disagree with the fact that women are raped? No, But then what is the reason? It is all due

■"English translation of the original speech delivered in Telugu.

to the growing business mindedness with which obscene scenes are shown on Television, Cinemas, Videos etc. and obscene language used in all kinds of books. These are the main causes for the occurrance of molestations and rapes. This obsceenity provokes the suppressed desire in men, kills the reasoning in him and forces him to behave like an animal. Adding to it is the problem of alcoholism. Alcohol intoxicates the man and he loses his senses. With the intention of earning more income State Governments are avoiding prohibition and are indirectly encouraging the atrocities on women. The statistics says that 90 per cent of arocities on women are caused due to alcoholism and obscene films. So if atrocities on women are to be prevented obscenity in films and posters and alcoholism should be stopped.

Another problem that worries women is the dowry problem. Is man the cause of this problem? He is not, in many cases. Who else? It is a woman who wishes that her daughterin-law should bring large amount of dowry. The mother-in-law tortures her daughter-inlaw for not bringing the expected dowry. She is but a woman. A mother who wishes that her daughter should go to a rich family and wants to please them by giving handsome dowry is again a woman. One who is sad at the birth of a girl baby is a woman. So woman is the enemy of a woman. It is not man. This fact should be realised and women's organisations should stop propagating that man is the cause of all the problems of women. This attitude should change. Similarly, participation, of women in Politics itself seen as an indicator of the development of women. It is not proper to think so. How many women in western countries are p^rticioating in Politics where there is enough freedom for women? In the United States of America for the last 200 years not a single woman held the Presidents' post. Same is the case with Russia. 8 per cent of women in India are participating in Politics while only 2

Dr. N. Thulasi Reddy]

per cent of them do so in Japan. Do you consider Japan an underdeveloped country? So, development Of women has got nothing to do with their participation in Politics.

Another point I would like to mention is, here in Parliament whenever women's problems are discussed only women Members are given a chance to speak. It has somehow become a convention and tradition of the house. This should be changed. Only with the help of men, Women's problems can be solved. All those reformers who tried to solve the problems of. women . are all man. This fact is to be accepted. It is just against nature to see man and a woman as two separate entires, So my_v suggestion is that in this National Commission men should also be given membership. In conclusion I thank you Sir for giving me this opportunity and I give my full support to this bill.

Thank you.

SHRIMATI MARGARET ALVA: Mr. Vice-Chairman, Sir, I have been listen-ing to the many speeches which have been made since yesterday and I rise today perhaps to answer some of the oiiaarges-if I may use the word— which have been made about the failure of everything done in the past But listening to the lone male Member of the House, who has stood up to speak So far. I must repeat what we women have been saying for a long time—that we do not want to be turned into devis, made into stone statutes, put into temples and worship-• ped. We want to be treated as equal human beings in a free country. The general trend among men is to treat the whole question of women in this way where they say:

हम तो आपको यह कहते हैं, वह कहते हैं, आप तो यह है, वह हैं, आप तो सरस्वती हैं और आप तो लक्षी हैं।"

Our only plea is, look at the issue with a great deal of seriousness. We are

here discussing something which is perhaps going to determine how and to what extent the rights of women will really be protected as far as this Commissions is concerned. (Interruptions). That you need worry about. Once the women are given their place the women will look after the country as well.

The National Committee on Status of Women submitted its report which coincided with the UN Decade for Women and I heard speaker after speaker on the other side saying:

Nov I have got extracts of the report of the Committee. I won't take time reading them but I want to point out that as a follow up of the recommendations. in 1975 itself, Shrimati Indira Gandhi appointed or rather announced the National Committee for women. This Committee has continued- since 1975. When the Janata Government came in 1977. Morarjibhai, after a great deal of persuation agreed to become the Chairman of that Committee because the Prime Minister was supposed to be the head .of that National Committee on women. He was a bit embarrassed- in the beginning but he agreed in the end. Though there hod been some gap for some time, it was rsaapp'ointed and even today we have a constituted a com-mittse of 29 members headed by the Prime Minister. I just want, in comparison to the aims and objectives of the present Commission for Women, quote this, I am quoting the powers of the Committee:

"The main task before the National Committee for Women will be to advise the Central and State Governments on how the constitutional provisions regarding the status of women can be effectively implemented. The Committee will also review the implementation of programmes which have already been taken up to remove the social and economic inequalities affecting women."

Minister must be aware or at least must have been briefed by those who are involved in this Committee in her Department about the work done by this Committee, and composition of thig Committee. We have had mem from all political parties, bers trade unions, writers, teachers, professors, Ministers of various State Governments. We have had Members of Parliament, social workers every field all over the country. The Committee has been meeting regularly, with the Prime Minister chairing and reviewing and advising on what needs to be done. Sir, this National Commit on Women has not been dissolved. tee still constituted is term I presume has not expired its except, of course, the former Prime Minister has to be replaced by the present Prime Minister and the sent Minister come in place of the exofficio former Minister. I .would like to point out that this Committee has at times worked subcommittees look to at particular issues or particular problems which had to be studied in detail. EVen the National Perspective Plan—. I will come to it because a lot was said about it-was considered a votecatching exercise. And I will quote from the introduction to show what was really meant by that Plan. But, Sir, even when the Plan was drafted after one year of consultation at various levels—more than 35 meetings with various groups all over the country were held before the draft was finally accepted-that Nat'onal Perspective Plan was taken to the National Committee on Women and the Prime Minister at that time suggested that eight heads under which the Plan was drafted should be studied by sub-groups of the National Committee on Women and so a special three-day consultation was organised. The National Committee met in specialised groups and studied the various aspects of the Perspective Plan and made recommendations back

to the Committee. This National Com is very mittee important but Members here have not mentioned it, perhaps because do know about it. This thev not National Committee has been perform, ing almost what has been referred to now in the aims and objects of the present Bill as the reason why the National Commission is being brought into being. I have the aims and objects with me here and I would like to just mention here that according to the Statement of Objects and Reasons, the main task of the Commission which will have a Chairperson and so on "will be to study and monitor all matters relating to the constitutional and legal safeguards provided women, to review the existing legisla tions and suggest amendments, wher ever necessary. It will also look into the complaints and take suo motu notice of the cases involving depriva tion of 'the rights of women in order to provide support, legal or otherwise, to helpless women".

This is where I come to my first point. One part of what the Commission is supposed to be doing now has already been done since 1975 by the National Committee on Women. How effective that National Committee could be or should be is for the Prime Minister who is the Chairman to decide. Please don't interrupt me because it affects anybody's thinking.

SHRI K. G. MAHESWARAPPA (Karnataka): You want to equate that Committee to this Commission?

SHRIMATI MARGARET ALVA: You can speak in your turn and contradict me; I have no problem. I am just saying that this Committee and what has been allotted as its tasks are almost the repetition of what you are today mentioning in the aims and objects of the present Commission. And I am admitting here, there is something more . which has been added to this. And here I come to my second point. Knowing that the general aspects were being looked after by the National Committee, the previous Government had announced in Parliament after a great deal of

[Shrimati Margaret Alva]

consultation, after a great deal of thought, a Commissioner for Women's Rights. The announcement was made in Parliament that Government would appoint a Commissioner for Women's Rights... Please don't interrupt me. I never interrupt anybody.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Kindly let her continue.

SHRIMATI MARGARET ALVA: Sir, I have not yielded.. .Sir, I seek your protection... I am not going into that. (Interruptions)

SHRI K. G. MAHESWARAPPA: There were committees and committees with laudable objectives, but did they give thedesired results? (*Interruptions*)

SHRIMATI MARGARET ALVA: Sir, I am not yielding, I have got my time. Let there be no point of order in my speech. Please let me have my time.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Madam, let her continue. You can speak when your turn comes

SHRIMATI MARGARET ALVA: Sir, I am not yielding.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): She is not yielding.

SHRIMATI KAMLA SINHA (Bihar): The National Committee on women was formed by a Resolution of Parliament. The Commission of women is going to be enacted by Parliament.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): She understands that.

SHRIMATI MARGARET ALVA: I therefore do say that the idea was that we should have a Commissioner and we had studied the legislations of various countries, even of Britain and the United States. In Britain today they have, what is known as, the

Equal Rights Commission. But my point is that we wanted to have a Commissioner for Women's Rights who would be able to deal with the legal side when necessary, of enforcement, of legal aid, of para-legal training and/or even legal relief for the problems faced by women.

Sir, it is easy to talk about implementation of legislation. You know the problem of Centre-State relations. Let me remind you today that Parliament has passed, in 1984, the Family Courts Bill. It was welcomed by all sections. I have for five years been trying to get all the State Governments—Congress or non-Congress makes no difference when it comes to implementation—to start the Family Courts. Every time the reply is:

पैसा नहीं है, जी, कोई जज नहीं मिला अभी दिल्डिंग नहीं मिली जी।

I won't mention which Governments did this, but if you want I can give the names.

उपसभाष्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) सारे उत्तर हिन्दी में ही श्राये थे ?

श्रीमती मारग्रेट ग्रावा: नहीं दूसरी भाषा में भी थे। But the point is. there is an excuse for everv Government when State comes to implementing anything concerning women. And, therefore, I am saying, even today, six years after that legislation was passed, we have many States in the country who, in spite of letters from the Prime Minister, have not yet set up Family Courts as they should have been set up. I am, therefore, saying that it is easy to say that every State will have a State Commission. The first question they will ask is, "Where is the budget?" Therefore, I am asking the question: Are you funding the State Commission, are you going to put it into your budget and say that each

Slate will get so much for the purpose of running the Commission in the State? I, therefore, say that the idea was to leave these general supervisory monitoring, research and such other things to the National Committee for Women and to have a Commissioner for Women's Eights who would follow up, where necessary, through courts of law, enforcement of legislation, enforcement of legal rights and, may be at times insisi that some public litigation be started in order that the courts might take cognizance of matters which it has failed to take cognizance of. That is why I say that having a Commission, whether it is of five or six or even 20 people is not sufficient. In fact, one of the amendments says that the Commission should have 20 people; there are various suggestions. But my point is, how effective can a Commission like this be? I am not opposing the Commission but I am saying that you should have first come out and made an announcement that the National Committee for Women stands abolished and will not function. Hera you have one National Committee headed by the Prime Minister and now you have a Commission also.

Sir, I now come to an important point and, that is, what will be the status of the Chairman of this Commission? We had the Department of Women at the level of a Minister of State. The new Government has downgraded it—I am sorry to use this term—to that of a Deputy Minister. We are 50 per cent of the population of this country, and women arc not even given representation of a Minister of State for their department in the Union Cabinet?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You want her promoted?

SHRIMATI MARGARET ALVA: We had a Cabinet Minister, Sir. ... (Interruptions) ...

MISS SAROJ KHAPARDE: Vish-wanath Pratap Singh's Government is anti-women,... {Interruptions}...

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): That cannot be the criterion,..(Interruptions')..,

SHRIMATI MARGARET ALVA: Sir, I am also making the point that this is the first Government since Independence which does not have a woman of Cabinet rank in the Government. This is the first Government since 1947 where you do not have a woman of Cabinet rank in the Government. The last Government had seven women—one of Cabinet rank, one with independent charge and five Ministers of State. What have you brought it down to today? To one Minister of State and one Deputy Minister—and the poor Minister of State today, with her hands and legs tied, has to sit and function. Is this the way to encourage women to function in decision-making positions? And then you talk about enforcing women's rights there!

Sir, the Commission will be set up, and I am not opposing the Commis sion. I am just pointing out what is going to be the ultimate impact.

Here I come to, the general clauses of the Bill which have been gone into in detail,' but I do want to make one or two very important observations on these. We have moved some amendments which, I hope, the honourable Minister will give some thought to, because there are important points which have been brought up. This is clause 5:

. "The Central Government shall provide the Commission with such officers and employees as may be necessary for the efficient performance of the functions. .."

The Central Government is going to decide what is necessary for the Commission. Why should the Commission not have the right to decide what it

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for it to function effectively? You have to go to a Joint Secretary or to a Deputy Secretary. The file Then somebody asks. "Why?" moves. Then it goes to Finance. And some "No" body Even after the says, Chairman something, some said has Financial Advisor sitting somewhere savs:

They say, "you manage with one-and-a-half people in this Department and another one in that Department." I have seen it happen. Therefore, I am saying that if you are talking of an autonomous Commission, let it have . the right to decide what staff it needs. If you do not give it the right to decide what staff it needs, how can that Commission function?

This is where would answer my hon. friend, Maheshwariji because yesterday she said that there has been no consultation in the past and we are glad that there is so much consultation now. I would like to say that the Bill was introduced in the Lok Sabha with such a hurry-

श्रोमतो तरला महेश्वरी (पश्चिती वंगाल): प्राट्या जी, मुझे आप गता उद्धृत न करें। पैने ऐपा कहीं नहीं कहा कि दाती नहीं को गई, वातवीन नहीं की गई।

श्रो**मतो मारगेट छा व**ै : ठीँ है, मैं माफी मांगती हूं।

I am just saying that in this case this Bill was introduced on the 20th of May in the Lok Sabha, and immediately there was such a row from women's wings of many of the supporting parties that the Government had to review the whole Bill and call every Member for consultation. We were also called. In fact, I had j raised this question in this House as a special mention. Then the Minis-

ter, Mr. Paswan at that time, called a meeting of those involved. Even women MPs, irrespective of political parties, had not been called for consultations until I raised it in the House and asked why we were left out. Unfortunately, the notice was so short that I was not in Delhi when the final consultation took place. Evt I am glad that after that consultation, a certain number of amendments had to be introduced by the Government itself in the lower House. But, Madam, in the name of amendments, I have been studying the Bill as introduced and as passed in the Lok Sabha,

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): I am not "Madam".

SHRIMATI MARGARET ALVA; I am sorry, Sir. I was looking at the Minister.

I do not see very much of a change except that which originally the Chairman could be sacked with three months' notice like an employee of the Government. Even that you cannot do with the Government employees these days. I am glad that it has gone because I had also pointed out about this three months' notice as if she is some kind of a Government servant. This has been removed.

But, Sir, there is one more thing, that I am pointing out. Originally the funds for the Commission were to come from the Consolidated Fund of India. In the new, amended draft that has gone, and the money is to be provided as the Government thinks fit. Sir, a point was raised yesterday. My colleague, Mrs. Jayanthi Natara-jan, is not here. She asked, "What can you do with Rs. 2 crores". There was a reply, and I was quoted from the Introduction to the Perspective Plan. We are not asking for more money. I repeat that statement, and I quote here for the first time what the Prime Minister.. Mr. Vishwanath Pratap Singh, said in the Lok Sabha.

I am quoting here what he himself said:

"Mere allocation of 'funds was not sufficient to uplift the status of women. There should be a powerful institutional framework to solve their particular problems."

This is exactly what I had said in my introduction. He probably also had a look at the Plan where we said, "We do not ask only for some money. We are asking that the due share of budgets of every Ministry and every Department should go to women". If you are talking about sports, if you have an event for women, do you say that the Government should give me extra money for organising the event of sports in the Ministry of Sports, 'for women? If you are talking of education, do you take any extra budget because women have to be educated? We are simply saying that every Ministry's allocations must be made which will go into a common fund for women's developmental work. We do not want to be on charity or on special allotment. We want that 50 per cent of the -budget, if necessary, must be allocated by each Ministry to see that women are brought into the main stream of the developmental process. That was the crux of the hational Plan. But nothing has succeeded.

We have admitted and this is the first document from the Government which says that over 40 years in spite of ail that we have done, women

are still facing problems,because they are not being brought into the mainstream of the developmental process. In Tact, this is the only answer to solve the problem. That is why 1 repeat that just giving more money to the Commission by itself is not going to guarantee rights for women What is important is what are the powers and functions you are giving to the Commission.

I am surprised to see one of the clauses. I come here to Clause 9. It says:

"The -Commission or a committee thereof shall meet as and when necessary and shall meet at such time and place as the Chairperson may think fit".

That means if the Chairperson de-cides that they won't meet for one year, the Commission--would not meet. We have moved an amendment to that saying at least once in six months the Commission should meet and that it should not be left to the Chairperson. Otherwise the Committee will not function. Why when she thinks fit?

Again I may submit in regard to reports to Parliament, we have moved an amendment also. In the amendment we have said reports must come to Parliament within a time frame. They cannot be at any time they wish. We have moved an amendment that they must be submitted within 90 days. I think Mr. Ahluwalia will move that amendment where we have asked that there must be a time frame for submission of reports to the Parliament.

There are just one or two more things which I do want to mention. What is really needed if the Commission is to be effective is to have the powers to institute legal proceedings and other actions to enforce the rights of women and to secure appropriate relief from courts, if necessary. It is only said in this that you will recommend, you will report, you will monitor, you will discuss, you will fund research. I request you, you just look at the research studies and reports which are available in each Ministry. Any number of studies have been made

श्रीमती सत्या बहिन (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, यहां कोई धरिएठ मंती नहीं है। बरिष्ठ मंत्री होना चाहिए।

उपसमाध्यक्ष (प्रो॰च द्ररेश पी०ठा हुर): इसकी चर्चा हो चुकी है स्नाप बैठिए। श्रोमती सत्या बहिनः इया यह सरकार की ईमानदारी है[?] मान्यवर, यह सदन का श्रीर बहिलाश्रों का अपमान है।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): सत्या जी इस पर चर्चा हो चुकी है आप बैठ बाइये। सरकार की दृष्टि से निसेज सिंह बहुत सबल महिला हैं। उनको रिप्रेजेंट कर रही हैं।

SHRIMATI MARGARET ALVA: I was saying there are any number of research studies available. There is hardly any need to waste time, money and energy on this. All of us can quote statistics. All of us in the country, including men, who want to close their eyes, are aware of the status of women in the country. One of the Commissions, Kaka Kalelkar Commission, has classified women as the single largest group of backward citizens in the country which needs to be brought forward. What I am saying is that recommendations and reports are submitted to Parliament. Let us all with all honesty ask ourselves how many reports which come to us as Members of Parliament, we really read from its first page to the last page and really try to study? I have been here for the last 17 years and I know how well we read these reports. Yes, Action Taken Reports must come. The State Governments must do something. I am asking what happens if the State Government does not follow up your recommendations? Do you have any powers? Does the Commission have any powers to ensure that it will be enforced It will be another report laid on the Table and passed on to each Member to take home and that will be the end of it.

We had the Scheduled Castes and Scheduled Tribes Commissioner. You have converted it into a Commission on Scheduled Castes and Scheduled Tribes. The announcement we had made was of having a Commissioner for women's rights. It has been con-

verted into a commission. Why? When it came to the Commissioner for Scheduled Castes and Scheduled Tribes, which was there all these years, you said it is not effective. So, we want a Commission for Scheduled Castes and Scheduled Tribes. When it comes to women, we have announced a Commissioner for women rights. You said "No, we wanted a Commission 'for Women". Why?

THE VICE-CHAIRMAN (PROF. CHANDESH P. THAKUR) Are you suggesting both for women?

SHRIMATI MARGARET ALVA: No,_ Sir. I am saying what is the criteria for deciding because there was an announcement. After a great deal of thought there was a feeling that this was much better because it would give much more legal teeth to the Commissioner for women's rights but that has been changed.

I am just saying that a lot has been done. I have to say this even if I am going to be interrupted because a number of speakers said

Laws were introduced through the seventies

"ित कुछ हुआ नहीं था इसस देश में महि-लाओं के लिए इंदिरा जी ने एक उंगली नहीं उठाई। मैं आज बोलना चाहती हूं कि हमारे इस देश में 40 साल से क्या नहीं किया था?"

by the Congress Govt, whether it was amending the Dowry Prohibition Act, whether it was the question of Equal Pay for Equal Work, Maternity Benefits etc. We had what was then known a® SITA. It was amended and later converted into Immoral Traffic Prevention Act. The loopholes that were there in the laws were closed the Criminal Procedure Code, the Criminal Law (Amendment) Bill, family violence which was totally behind colsed doors was brought under the purview of the courts to protect women who are tortured behind closed doors in the name of protection within the 'family.

In every field women were given an opporunity to come and to participate. But I would like to ask the hon. Members: who defeated the Bill which gave 30 per cent reservation of seats in local bodies in the last session? We wanted women to come into the grass-roots. We appealed to you to support us but you defeated it and what would havE been the starting point for women in the local bodies was denied to them by the defeat of the Bill on Panchayati raj and then you say that we did nothing. Whenever we came to you had something also in mind.

SHRI MOTURU HANUMANTHA RAO: It was first introduced in Andhra Pradesh.

SHRIMATI MARGARET ALVA: We are talking not of Andhra Pradesh. We are talking of making it compulsory, in all the States where it does not exist. Karnataka also has it. That is not the answer. We wanted it to come uniformily throughout the country but you did not allow it to happen.

We have the Ordinance which was converted into law for banning Sati. I would like to ask the Government, will the Commission for Women be able to ensure that Sati prevention laws will be enforced in Rajasthar, and all those who had publicly, including Rajmata, supported and de-' onded the practice of Sati as the right of any Hindu women, will such people under that Act be brought before the Commission on a complaint and what will be your powers to deal with such violation of laws protecting womens' rights?

Will you then be able to presecute such people? Once the Commission is set up and we are happy to support the • Commission with all its shortcomings, there are two cases, I will take up before the Commission perhaps myself concerning discrimination and political harassment against

women. One is the case of the Chairman of the Centra Social Welfare Board. Since the Board was first set up we have kept the Central Social Welfare Board Chairmanship out of the purview of political interference. In 1977 the Chairman was nominated by the Janata Government and when the new Government came the Chair man was not changed. She was allowed to complete her term. She was an outstanding woman of this country and nobody touched her. Then, throughout we have never ever sacked the Chairman of the Central Social Welfare Board because of change of the Government because we believed that it must be outside the purview of poliical interference. The Government has changed within months files arc moved for legal opinion to sack the Chairman of the Central Social Welfare Board simply because she was nominated by the previous Government.

The same thing has happened in Bal Bhavan. Here I say a lady who was nominated by the Janata Government in 1977 not by us we never tampered. She continued throughout because she was the director and we did not want any political interference in this institution created by Pandit Jawaharlal Nehru. What have they done the moment the Government changed? She is sacked and a male Joint Secretary (becomes the Chairman of Bal Bhawan, which was never heard of since that institution was created. Is this your respect for women who are working in different institutions? In these two cases, I would be appearing before the National Commission for women and demanding justice for women in public life as well. What crime have they committed except that they did not belong to your political party? They did not belong to us. Either way, if we in Government treat women in this manner do we except that others are going to treat them better Anyway, it was we who got a Judge on the Supreme Court for the first time, a woman Judge in the

[Shrimati Margaret Alva]

Supreme Court. We did everything possible. It was our announcement; in this House that the Planning Com-mission would have a woman; that the UGC would have more women { and it was made two out of eight; that ! the UPSC would have more women, that women would come into every | field of decision-making and that j every recruitment board in this . country of the public sector and the Government, would have a woman on it to ensure that justice was done. Husband and wife will be posted together in the Government sector and in the public sector to ensure that women did not have to give up their;¹ job when they get married. These were measures which were meant to bring women into positions of decision making as we call them. What is happening today? Are you today sitting back and telling us that nothing was done in the last forty years? I want to go on record today. Sir that specially during the last five years, never was more done than by the Rajiv Gandhi Government for women in this country; and I say, you may call it vote catching, you may call it anything you want. And I want to know if all the measures you are rushing through are not a preparation for a mid-term poll because you know, you have to go back to the people very soon. You have set the J country burning just in the name of catching votes for a mid-term poll. You will pay the price for that. That is a different question. But let us not bring women's issues into such political differences. We are glad that you are setting up the Commission. But I tell you and I would like to tell the hon. Minister for whom we have great affection and Tespect that with all her good intentions and all that may say and the Prime Minister may say, this. Commission is ineffective. It i cannot deliver the goods. It will be another paper document which will. go on producing reports, which will tour around the country, which will form sub-groups, research groups and

bring out documents but which will not be able to move anywhere as far as actual enforcement women's rights and legislation affecting women is concerned. By this Commission do you expect that dowry deaths "will end, that everything else will stop and that women will come out as equal partners? I hope at least there will be more women in the Council of Ministers after that. I hope that that will be the first step that the Commission will recommend and that there will be more women in positions of authority within their own Government. With these words, Sir, I support the Bill .but as I said I hope and I pray that something concrete will emerge with experience, for the future of this Commissionli that something more concrete will emerge in the coming years because this, as we all know, cannot be the answer to the problems which we face today. It has no teeth. It has no autonomy and I can tell you very very honestly that it will only be another paper tiger which will not be able to deliver the goods. Thank you.

THE VICE-CHAIRMAN (PROF.. CHANDRESH P. THAKUR): I am sure you are wishing her well with the State Governments. You want her cooperation from the State Gov-^, ernments in this particularly _ apart -from her own promotion.

SHRI PASUMPON THA. KIRUT-TIANAN (Tamil Nadu): Mr. Vice-, Chairman while I rise to support... (Interruptions)

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR) You know, your party has 10 minutes. (Interruptions)

SHRI PASUMPON THA. KIRUT-TINAN: Be benevolent, Sir. I am very happy that I used to speak only.. (Interruptions)

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR); Comi on the subject.

SHRI PASUMPON THA. KIEUT-TINAN: While I support this Bill to constitute the National Commission for Women, I want to quote a Tamil poem coined by the revolutionary poet, Bharathidasan.

"PENNUKKU PECHURIMAI ILLAI ENKINDREERO;

MANNUKKUM KEDAI MATHI-THEERO PENNINATHAI;

PENNADIMAI THEERUMATHUM PESUM THIRUNATTU;

NANNADIMAI THEERUDHUUAR-UTHAL MUYAR KOBHE

Though I cannot give the true trans lation, I can translate it shortly.

No country can enjoy freedom

. if the slavery of women is eradicated.

SOME HON. MEMBERS; 'is not eradicated'.

SHRI PASUMPON THA. KIRUT-TINAN: No country can enjoy freedom if the slavery of women is not eradicated.

THE VICE-CHAIRMAN (SHRI CHANDRESH P. THAKUR); What is your original position?

SHRI PASUMPON THA. KIRUT-TINAN: ...is 'not' eradicated. It is correct. I am thankful for the correction.

.This is the poem of our revolutionary poet Bharathidasan who was an srdent follower of Thanthai Periyar and Arigiar Anna. Sir, the inferior status of women is established right at the birth. The birth of the girl child is unwelcome as she is considered to be an economic burden. Female infan. ticide was very common in our country, most particularly in Rajasthan. Women have, through the centuries, . remained cloistered and confined within the four walls of the home. In the western countries, due to factors like education, urban status and changing social norms. women are '

marginally (better off than their counterparts in the under-developed and developing countries like India. The famous dictum of "Manu," the law giver, which equates drumrustics, shudras, animals and women, advocates occasional physical punishment. You can see from the age of Vedas women have been used, abused and exploded end the scenario has not changed much as we move into the 21st Century. Since a woman's traditional role is considered to be one of child-bearing and child-rearing. educa tion is not considered essential. Women thus fail to achieve economic independence. If the nation is to develop, it is essential that the basic standard of living of people is elevated. This csnnot be achieved unless women who constitute half of the nation's population get elevated.

Sir, Raja Ramrnohan Roy, modern India's first great social reformer, propagated the abolition of 'sati' and advocated widow marriage in the early 19th Century. In the" early parts of this Century, Mahatma Gandhi, the Father of the Nation, took a step on a wider scale for ema'neipaiton of women. He tried to bring them above the abyss m which they were lying for centures. In Tamil Nadu, Sir, our .greet leader, the mentor of our late Anna, the revolutionary reformist Thanthai Periyar, started the Self-Respect Movement and propagated the upliftment of the downtrodden and the women. He organised the first conference of the Self-Respect Movement in the year 1927 at Chengalpattu in Tamil Nadu in which several measures were taken for the welfare and upliftment of women. Thereafter, a number of processions and agitations were taken out to release the women folk from the clutches of age-old practices and from "Varaashram?." principles.

Sir no doubt, after attaining the freedom of our country, the Constitution of India provides equality and justice to women under Articles 14, 15 and 16. But what is the outcome in

[Shri Pasumpon Tha. Kiruttinan]

all these 43 years? It is an indisputa ble fact that out 'of the more than 370 million women in the country, almost 150 million are below the poverty-line. Seventy-eight per cent of our women stay in the villages where they are denied the basic facilities of health and education. Their life follows a vicious circle of unwelcome birth, neglected childhood, early marriage, frequent pregnancies and early death. * (Interruption). (Interruption).

MISS SAROJ KHAPARDE; I am on a point order.

MISS SAROJ KHAPARDE:*

SHRI T. A. MOHAMMED SAQHY (Tamil Nadu):*

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu):* (Interruptions) ...

SHRI T.A. MOHAMMED SAQHY (Interruptions)...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR); Please sit down. All of you, please take your seats.

SHRI S. S. AHLUWALIA: *

DR. RATNAKAR PANDEY: *

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR). No, these things will not go on record.

SHRI V. GOPALSAMY (Tamil Nadu) *
MISS SAROJ KHAPARDE; *

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR); No, these things will not go on record. She is not a Member of this House. The matter is over. Pleese continue, Mr. Kiruttinan. Let us forget that We are discussing the National Commission for Women Bill, 1990 and not any political controversy.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): While

we are discussing this Bill, let the House recall that neither *chirharan* nor sati is legal. It is an irrelevant discussion. Now, Mr. Pasumpon, have you finished?

SHRI PASUMPON THA. KIRUTTINAN; No, Sir. My time was taken away by them.

For all these 43 years the Congress Party ruled this country for 40 years.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): That is your last point.

SHRI PASUMPON THA. KIRUTTINAN: No, Sir. My time was consumed by their interruptions.

In all these 43 years in the field of education the picture is bleak. Seventyfive per cent of the women are illiterate. Female literacy is 18% in the rural areas and 47,8% in the urban areas. The drop-out rate for girls is estimated at 55.5% at the nursery stage. Enrolment of girls in higher education has been almost static for the years 1975-85. The Committee on the Status of Women in India (1971) expressed its concern about absence of adequate enforcement mechan'sms that have made many of the laws ineffective" as also the inadequate efforts of Social organisations educate Women about their legal rights. Today, more than 18 years after the publication of this report, the situation has not improved. Perhaps, it has deteriorated further as evidenced by the increasing incidence of sexual harassment of women, bride burning, dowry deaths, disparities in male-female wages and remuneration, etc. The reality regarding the enforcement of law relating to women in India is very complex.

The National Committee for implementation of legal aid schemes recognised women as "a class who have been subjected to deprivation, brutality and extortion" and initiated programmes for training women social workers in the use of law in various subjects.

^{*}Not recorded.

Enforcement of various enactments by the Governmental agencies particularly in the sphere of crime against women, has been ineffective due to multifarious reasons; more particularly, the failure of the police to attach due importance to checking criminality a,gamst women.

Crime against women can .broadly be classified into three categories, namely:

- (i) Sexual offences such as rape, immoral trafficking, molestation, eveteasing and treating them as sexual objects;
 - (ii) Offences of gams,- and
- (iii) Dowry cases and atrocities perpetuated in the name of customs.

Statistics, whatever little are available, indicate that the major offences against women are molestation and immoral trafficking. There seems to be an urban bias with such instances being recorded more in cities than in the rural areas. This could be because the people in the cities are generally more aware and they tend to report such cases.

Awareness of rights, however, is not always accompained by faith. Women do not wish to approach the police for help for fear of harassment. The social stigma that is attached to rape compounds their problems. Public trial where very intimate and personal questions are asked deters women from reporting the various offences.

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN) in the Chairl.

The enforcement of law depends on its lack of complexity and smoothness of the legal machinery. Whatever laws are fromed in regard to dowry deaths, their enforcement suffers from serious handicaps.

The scene of crime is most important in the investigation of an offence. Here it is entirely in the hands of the accused and as the police are called in at his will; witnesses are generally related to the husband and do not depose against him. The postmortem report is never clear. They write that the cause of death could be suicide; homicide just cannot be clearly ascertained. The FIR is distorted or the case is first not reported. It is also very difficult to prove that the case pertains to dowry unless incriminating papers and letters can be produced.

As a welfare State it becomes imperative for the Government to safeguard the fundamental rights of its women and make provisions in law for upgrading their status in order to establish equality in all respects and in the distribution of work and wages. Making necessary changes means recognising women not only as wives and motheres, but also as vital and valuable members of society. It means that women themselves must take power in their own hands to shape the direction of their life and for the development of their community. It means a rethinking on the development plans for them so that women's abilities, rights and needs are taken into account at every stage so that women's status and security are derived from their entire contribution to society rather than only through child-bearing and child-rearing. Unless we introduce certain measures to uplift socially, educationally economically, these Acts and Boards and Commissions will do nothing for them. The Government of India should send a team to Tamil Nadu...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) Please conclude now. (Interruptions).

SHRI PASUMPON THA. KIRUTTI-NAN: . . . to see the drastic measures taken by our Chief Minister, Dr. Kalaignar Karunanidhi. ... (Interrup. tions)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude now.

SHRI PASUMPON THA. KIRUTTI-NAN I am concluding, Madam, with my iast point. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN); But there is not time.

SHRI PASUMPON THA. KIRUTTI. NAN: Madam, I am a male Member advocating the cause of women. ... (Interruptions)...

THE VICE-CHAIRMAN SHRIMATI JAYANTHI NATARAJAN); Yes. But there is no time now. Please conclude now. Otherwise I will have to call the next speaker. You have already exhausted your time.

SHRI PASUMPON THA. KIRUTTI-NAN; I am concluding now, Madam.

The DMK Government is committed to the uplift of the poor and the downtrodden and also women. The Tamil Nedu Government has drawn a scheme called the Muvalur Ramamirtham-mayar Benefit Scheme for the marri-a,ge of poor women through which a sum of five thousand rupees is igiven .to women who have studied up to the eighth standard.

SOME HON. MEMBERS: Free.

SHRI PASUMPON THA. KIRUTTI-*NAN:* Yes, free.

Then there is the Dr. Muthulekshmi Reddy Welfare Scheme under which every pregnant woman is getting Rs, 200).

Another welfare scheme is there called the Dr. Dharmambal Memorial Assistance Scheme for widow remarriage under which a sum of five thousand rupees is given to such a wedded couple. We have pre-education for all Irl students up to the graduate level .and there is a provision that only women teachers will he appointed up to the third class we have equal right for women in property. We have 30 per cent reservation in jobs and we have 30 per cent reservation for women in municipal and panehayat bodies. These are all the measures taken by the Tamil Nadu Government. Such drastic measures should be taken by the other State Governments also through which only the status of women can be improved. Thank you, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN); Now, Shri Kulabidhu Singh.

SHRI W. KULABIDHU SINGH (Manipur): Madam, I take this opportunity of wholeheartedly supporting this very important Bill which the Lok Sabha has already passed last week. The enactment of such a measure for women is long overdue.

Madam, if we have a glance at the status of women in ancient India, since the days of the epics of the Ramayana and the Mahabharata, we would be delighted to find that women in ancient India enjoyed a very high status in society. We hear the names of outstanding ladies like Gargi, Khona, etc., not to speak of Sita or Draupati.

Madam, I should not be misunderstood wben I say that during the medieval period, what is commonly known as the Muslim Period in the Indian history, a change was effected in the status of women, a change not for the better, but for the worse. The purdah system crept in Central, North, East and South India. After centu' aries of such indigenation of women Nationalist leaders and social reformers like Raja Rammohan Roy and others raised revolutionary slogans for abolition of socially very evil customs like 'Sati' etc. Madam, may I mention here a significant enactment of 1939 viz., The Hindu Women's Right to Property Act, 1939? Prior to this enactment Hindu Widows had only a life interest in their husband's estates or immovable properties. This singular enactment enlarged the rights

of inheritence of Hindu widows to a great extent, and along with it enlarged the rights' of women in general. But the evils of the dowry system, and attEocities. on women • continue.

Madam, with the enforcement of the Constitution of India ' since 26.1.50, certain safe' guards are provided for women under it, *viz

. Art. 14 speaks of Equality before the law (men or Women).

Art. 15(1) speaks of no' discrimination against any citizen (men or women).

Art. 15(3) sneaks of making special provision for women and children.

Madam, may I refer to Art. 30(d) of the Constitution? It provides for "equal pay for equal work for both men and women". But this provision is more breached than applied practically. So the "Equal Remuneration Act'.' 76 had to be enacted. But the question is whether these benign provisions of the law are applied really, is a matter for strict scrutiny by the National Commission For Women.

Madam, for more than 4 deca'des we havebeen'talking for a uniform Civil Code for all citizens, as also enjoined under Art. 44 of, our Constitution. More-or less the women of the majority community are enjoying certain rights arid freedom.' which the women folk of ■some * minority community are not enjoying. A divorced; Muslim- women is deprived of .her right of maintenance from her husband .after 3 months of the divorce. The Muslim Women's Protection of Rights on Divorce Act provides for payment of maintenance to a divorced Muslim wife by the State Wakf Board. But there are several States where no State Wakf Boards are constituted. It is for the National Commission For Women to look into these contingencies.-

I do- hot cast any reaction on the Personal Law-or religion of any'com-

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munity. But in advanced countries like Turkey or Egypt Muslim Persona] law has been modified and modernised. Monogamy has, been adopted in those countries. The Hindu Marriage Act, 1955 has also adopted monogamy in thr Hindu Society also. Madam, I would, therefore, like the National Commission For Women to take up measures to renounce practices derogatory to the dignity of -women. Be it sati *or* dowry system or causing Eoetus-deaths. of would be female child by pre-birth sex determination.

It may not be out Of place 'to mention here that in my part of the country, viz. Manipur, the women are free. They move freely free even to choose their life's partner, and their own avocations of life. Re-mafriage of widows and divorced ladies * has been a long standing and age-old custom. No syste moi'purdah in I its orthodox sense is in vogue. Women's market ('Etna keithel in the local language') is a 'sine qua non' of every main markets" in Manipur. "Mira-Paibi" and 'Nisha-Bandi' are women's organisations doing-yeoman's work.

Similarly, in the North-East region of Meghalaya the women folk enjoy fullest freedom and liberty. So also in Mizoram. Madam, the present enactment will go a Ion? Way to achieve the-objective of equality and'development, -to undertake promotional and educational, research so as to suggest ways of ensuring due representation of women in all spheres' of life. Thank

. THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): . Mrs. Satva Bahin. You can speak for five mmutes and then continue because the statement is coming after that.'

श्रीमती सत्या हिन : उपस्थाध्यक्ष महोदया, मैं समय के अंदर श्र पूरी करूगी ।

महोदया, मैं शापको धन्यवाद देती हूं श्रोर साथ ही अपनी बहिन ऊषाजी की

[श्रीमती सत्या वहिन]

भी हार्दिक धन्यवाद करती हूं। राष्ट्रीय मोर्चा सरकार को नहीं, ऊषा जी को अकेले ही धन्यवाद देती हूं कि शायद इनके प्रयास कुछ कामयाब हो।

महोदया, वैसे तो हमारे सत्ता पक्ष के लोगों ने इस चर्चा के दौरान यह ऐहसान जताने की कोशिश की है कि महिलाओं के उतपर बड़ा ऐहसीन किया जा रहा है। महोदया, मैं बताना चाहती हूं कि श्राज महिलाओं ने जो कुछ हासिल किया और जो कुछ हासिल करने का प्रयास करने की उनके ग्रंदर प्रेरणा हुई, जागृति हुई, उसका श्रोय कांग्रेस स्चार के प्राथास ग्रीर उनकी ब्यावहारिक नीतियों को है। महात्मा गांधी ने शुरु से ही जैब में हिन्दुस्तान की श्राजीदी की लड़।ई श्रारंभ की तभी से महिलाओं को बराबर के अधिकार देने के लिए उन्होंने अपने जीवन में बहुत प्रयास किया । बाबा साहव ने कानून बनाकर उनको संबैधानिक बराबरी देने का प्रयास किया ग्रीर उसके लिए संविधान में व्यवस्थाकी । इंदिराजी, नेहरुजी ग्रीर राजीव जी ने व्यावहारिक सदम उठाए। तो कांग्रेस सरकार की ब्यावहारिक उपलब्धियां रहीं।

महोदया, महिलाश्रों का जीवन स्तर उठाने के लिए कांग्रेस सरकार में बहुत से कानुन बनाए गए । बहुत से व्याहारिक कदमें उठाए गए, उन पर अमल किया गया है हालांकि जो स्तर उठना चाहिए था, जो स्थिति, होनी चाहिए थी, उसमें कमी रही है, मैं इस बात को मानॅती हं। लेकिन राष्ट्रीय मोर्ची सरकार उपलब्धियां क्या हैं ? राष्ट्रीय मोर्चा सरकार के शासन में देश के कोने कोने में हर रोज हर राज्य में, हर गांव शहर में, हर कस्बे में दुःशासन पैदा हुए हैं. महिलाओं पर ऋत्याचार करने वाले, महिलाओं का बलात्कार करने वाले दृशासन । मैं पूरी जिस्मेदारी से कह रही हुंग्रीर सत्य कह रही हं। कांग्रेस सरकार ने सती निरोधक कानून पास किया इसी संसद थे अगर मैं ग्रापके द्वारा इस सदन में बताना चाहती हूं कि प्रभी ज्यादा दिन की बात नहीं है, कल ही के समाचार पत्नों में निकला है कि 20 अगस्त 1990 की तारीख को झुनझुन के अंदर सती मेले का आयोजन किया गया और उसमें भा0ज0 प0 के नेताओं व सरकार का पूरा सहयोग रहा। राजस्थान सरकार का पूरा सहयोग रहा। यह कितने शर्म की बात है, कितनी घृणा की बात है, कितनी निन्दा की बात है। महोदय इसकी जितनी निन्दा की जा सकती है उतनी निन्दा की जानी चाहिए क्योंकि इसी सदन में सती निरोधक कानून पास हुआ था।

महोदया, श्रत्याचारों की तो इतनी बाढ़ श्रा गई है कि प्रायः हर रोज इस बालिका वर्ष में जब कि श्राप यह त्रिधेयक ला रहे हैं, महिलाग्नों पर जितने बलात्कार हुए हैं, जितने श्रत्याचार हुए हैं, उतने पहले बाभी नहीं हुए।

दूसरी बात यह है कि हम लोग जितने मामले यहां पर महिलान्नों 🕏 ग्रत्याचारी के बारे में उठाते हैं सत्ता पक्ष के लोग भी उठाते हैं, विरोधी पक्ष के लोग भी उठाते हैं, लेकिन सरकार के टीं0 वी0 समाचारों में उनका विदरण नहीं दिया जाता है। केवल यह कह दिया जाता है कि फ़लां फ़लां व्यक्ति ने एक मामला उठाया श्रीर योजनाबद्ध रू,५ से महिलाश्री पर होने वाले श्रत्याचारों की घटनाश्रों की जानकारी को दबाया जाता है और इस प्रकार अप्रतक्ष में पुरी तरह से अपराधियों को प्रोत्साहित किया जाता है। महोदया, अभो मध्य प्रदेश में एक शर्मनाक घटना घटी जहां पर महिलाओं को नंगानचाया गया । यह मामला इसी सदन में हम सब ने उठाया था...

THE VICE-CHAIRMAN (SHRIMAT1 JAYANTHI NATARAJAN): Please continue later. Now, let the statement be made.

श्रीमती सस्या बहिन : ग्रापकी इजाजत से मैं बैठ जाती हूं । बहुत-बहुत धन्यवाद । THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Yes, Mr. Minister.

SHRI SUBRAMANIAN SWAMY: Is it in response to my statement yesterday about the petroleum stocks?

STATEMENT BY MINISTER

Restriction on use of Government Vehicles ana Certain Other Measure

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Madam. As the Hon 'ble Members are aware, the situation in the Middle East is likely to affect availability of petroleum products. International prices are also likely to be adversely affected. This will put pressure on our Balance of Payments. Fortunately, even before the Middle East crisis, the Government had already initiated action to reduce the rate of growth of oil consumption and create awareness in the country regarding the need to conserve petroleum. Thus, certain measures were announced in the Budget, and also later by the Ministry of Petroleum. After unbridled growth in oil consumption and imports in the past 3/4 years, it was expected that actual success in reducing the consumption would take some

- 2 The situation in the Middle East, however, makes it imperative that we now reinforce our determination to reduce consumption of oil products, and do so immediately.
- 3. We can cope with the present situation if all of us together agree to make a small sacrifice. As part of a programme for curbing the demand for oil, it has been decided that Central Government (staff Cars /vehicles will not be used on Sundays. Public Sector units will follow the same rule on

Sundays. State Governments are also being requester to adopt this rule. The quota of petrol for cars of Ministers in the Central Government is also being reduced by 20 per cent.

- 4. Greater emphasis has to be given to the development of the public transport as against use of personal cars. 1 propose to increase the excise duty on motor cars by 10 per cent ad *valorem* (from the existing level of 40 per cent to 50 per cent). Notification to give effect to this proposal with effect from today will be laid on the Table of the House in due course. The rate of depreciation is also being reduced from the present rate of 33.33 per cent to 20 per cent in respect of motor cars, purchased on or after 1-4-1990, other than taxis.
- 5. At the same time, I would like to ask the general public, business, industrial and all other establishments to voluntarily give up the use of their cars for one day of the week. They can choose any fixed day of the week, Government will urge families, schools, colleges and communities to make a public resolve that the country is willing to make his small sacrifice. Public efforts in this direction are much better than a directive from the top. Our people have coped with several severe droughts, such as, in 1965-66, 1979 and 1987. We have also met wars and other challenges voluntarily. We can manage the present situation also and turn it around with small effort by every one individually and collectively.

SHRI JAGESH DESAI (Maharashtra): Madam, before you call upon hon. Members to seek clarifications, I would like to point out just one thing. We were informed at 2.30 p.m., that the Finance Minister was going to make a statement We got the information at 2.30 p.m. I was the first person to give my name. But I was surprised to find that some names were already given at 1 pm itself when we were informed only at 2.30 p.m. that the Minister was going to make.